

(SHRI INDRAJIT GUPTA THEN LEFT THE HOUSE)

SHRI PRIYA RANJAN DAS MUNSI (Howrah) : Sir, I have given you a calling attention notice also in this regard. One Sub Inspector of Delhi police entrusted with the VIP security arrangement is reported to be missing for the last few days. Recently such things are happening quite frequently in Delhi. Killing of the Soviet official, missing of the Delhi Police Sub Inspector, and the proposal of the SPGC are there. I would request the Home Minister to view these happenings very seriously and make a statement as quickly as possible. This has created unnecessary panic about the security of life of the people.

MR. DEPUTY SPEAKER : If you have already given a call attention, we will consider it.

SHRI CHINTAMANI JENA (Balasore) : A serious problem has been created because the SGPC is ..

(Interruptions)

MR. DEPUTY SPEAKER : You give it in writing. Then I shall consider it.

SHRI CHINTAMANI JENA : Sir, it is a very serious matter. I have given a call attention notice. Kindly admit it. This is a very serious matter which involves national security.

I would like to call the attention of the Minister...

MR. DEPUTY SPEAKER : I told you already. Please give it in writing. Then I shall consider it.

Now, we will take up 'Papers laid on the Table'.

12.12. hrs.

### PAPERS LAID ON THE TABLE

[English]

Notification under Essential Commodities Act 1955 Review and Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi for the year 1983-84. Statement showing reasons for delay in laying the papers.

THE MINISTER OF CHEMICALS AND

FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : I beg to lay on the Table:-

- (1) A copy of the Drugs (Prices Control) Eleventh Amendment Order, 1984. (Hindi and English versions) published in Notification No. S. O 343(E) in Gazette of India dated the 26th April, 1984, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-573/85]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1983-84.

- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the Year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-574/85]

Review and Annual Report of the Bridge and Roof Company (India) Limited, Calcutta for the year 1982-83. Statement showing reasons for delay in laying these papers.

Annual Report and Review of the Petrofils Limited Baroda for the year 1983-84.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM. (SHRI NAWAL KISHORE SHARMA): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government on the working of the Bridge and Roof Company (India) Limited, Calcutta, for the year 1982-83.

- (ii) Annual Report of the Birdge and Roof Company (India) Limited, Calcutta, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-575/85]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, Baroda, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, Baroda, for the year 1983-84.

[Placed in Library. See No. LT-576/85]

Notifications under Industries (Development and) Regulation Act, 1951 etc. Annual Reports and Reviews of the Tannery and Footwear Corporation of India Limited etc. under the Companies Act.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table :-

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:-

- (i) S O 67(E) published in Gazette of India dated the 31st January, 1985 regarding extension of period of take over of management of Messrs Associated Industries (Assam) Limited, Chandrapur, beyond five years.

- (ii) S O 104(E) published in Gazette of India dated the 8th February, 1985 regarding extension of period of take over of management of Messrs Dr. Paul Lohman (India) Limited, Calcutta beyond five years.

- (iii) S O 105(E) published in Gazette of India dated the 8th February, 1985 regarding extension of period of take over of management of Messrs Indore Textile Limited, Ujjain, beyond five years.

- (iv) S O 163(E) published in Gazette of India dated the 25th February, 1985 regarding extension of period of take over management of Messrs Brentford Electric (India) Limited, Calcutta, beyond five years.

[Placed in Library. See No. LT-577/85]

- (2) A copy of Notification No. G S R 591(E) (Hindi and English versions) published in Gazette of India dated the 4th August, 1954 adding 'Manufacture of Rubber Goods (Dipped Latax Products)' as a village industry, to the scheduled to the Khadi and village Industries Commission Act, 1956 under sub-section (2) of section 3 of the said Act.

[Placed in Library. See No. LT-578/85]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1983-84.

- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-579/85]

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-579/85]

- (5) (i) A Copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of

India, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1983-84.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-580/85]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1983-84.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-581/85]

- (9) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT-582/85]

- (ii) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT 583/85]

- (iii) A copy of the Annual Report (Hindi and English versions) of the Institute for Design for Electrical Meas-

uring Instruments, Bombay, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT-584/85]

- (iv) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1983-84 along with Audited Accounts.

[Placed in Library. See No. LT.585/85]

- (v) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1983-84 along with Audited Accounts.

- (b) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, Central Tool Room, Ludhiana, Institute for Design of Electrical Measuring Instruments, Bombay, Central Institute of Tool Design, Hyderabad, Tool Room and Training Centre, Delhi, for the year 1983-84.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-586/85]

- (11) A copy of the Annual Report (Hindi and English versions) of the Controller General Patents, Designs and Trade Marks under section 155 of the Patents Act, 1970 for the year 1983-84

[Placed in Library. See No. LT-587/85]

- (12) A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 1956 for the year ended 31st March, 1984, under section 638 of the said Act.

[Placed in Library. See No. LT-588/85]

**Notifications under Income Tax Act, 1961**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI JANARDHANA POOJARY) :** I beg to lay on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-

(i) The Income-tax (Third Amendment) Rules, 1985 published in Notification No. S O 205(E) in Gazette of India dated the 19th March, 1985.

(ii) S O 1089 published in Gazette of India dated the 16th March, 1985 regarding Exemption to the 'Joint Plant Committee' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(iii) S O 1090 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Children's Film Society, India' under section 10(23C) of the Income-tax Act, 1961, for the period covered by the assessment years 1984-85 to 1986-87.

(iv) S O 1091 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'The Divine Life Society' under section 10(23C) of the Income-tax Act, 1961, for the period covered by the assessment years 1986-87 to 1988-89.

(v) S O 1092 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Sanjay Gandhi Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1987-88.

(vi) S O 1093 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Kelghar Shishu Nivas and Shiksha Kendra' under section 10(23C) of the Income-tax Act, 1961 for the

period covered by the assessment years 1983-84 and 1984-85.

(vii) S. O. 1094 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'The Lotus Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(viii) S O 1095 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Bhai Vir Singh Sahitya Sadan, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ix) S O 1096 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Indian Peoples' Famine Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(x) S O 1097 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Maratha Mandir' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88,

(xi) S O 1098 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Gandhigram Trust, Gandhigram Mudurai' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 and 1985-86.

(xii) S O 1099 published in Gazette of India dated the 16th March, 1985 regarding exemption to 'Institute of Rail Transport' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1985-86.

(xiii) S O 1100 published in Gazette of India dated the 16th March, 1985



regarding exemption to 'World Wildlife-Fund India, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (ii) to (xiii) of item (1) above.

[Placed in Library. See No. LT-589/85]

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

(i) G S R 284(E) published in Gazette of India dated the 18th March, 1985 together with an explanatory memorandum regarding exemption to organic Chemicals upto a value not exceeding rupees thirty thousand cleared by a small scale manufacturer during the period from 18th March 1985 to 31st March, 1985.

(ii) G S R 285(E) published in Gazette of India dated the 18th March, 1985 together with an explanatory memorandum regarding exemption to travel goods upto a value not exceeding thirty thousand cleared by a small scale manufacturer during the period from 18th March, 1985 to 31st March, 1985.

[Placed in Library. See No. LT-590/85]

12.19.hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

[English]

**Reported possibility of major leakage of liquid chlorine in M/s. Shriram Chemicals Works, Delhi and danger to the lives of thousands of workers and others**

**SHRIMATI JAYANTI PATNAIK (Cuttack) :** I call the attention of the Minister of Chemicals and Fertilizers to the

following matter of urgent public importance and request that he may make a statement thereon:-

"The reported possibility of major leakage of liquid chlorine in M/s. Shriram Chemicals Works, Delhi and danger to the lives of thousands of workers and others and steps taken by Government in the matter."

**THE MINISTER OF CHEMICALS AND FERTILIZERS AND, INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) :** M/s. Sri Ram Chemicals Works, Delhi is one of the units under M/s. Shriram Food and Fertilizers Limited located at Najafgarh Road, New Delhi. At present, M/s. Shriram Food and Fertilizers Limited are engaged in the manufacture of chemicals including caustic soda and liquid chlorine in their plant located at Najafgarh Road, New Delhi. According to the Delhi Administration about 280 tonnes of Chlorine, which is obtained in process of manufacture of Caustic Soda, is stored in the storage tanks. Delhi Administration have reported that inspections carried out in this unit reveal that preventive and the control measures for the safety of the workers and population around the factory were inadequate. Delhi Administration is fully seized of the consequent potential danger of the safety of the workers and the persons living around the factory from chlorine storage.

After the Bhopal accident, Government is fully conscious of the problems of hazards from dangerous and toxic processes. Instructions have therefore, been issued to the State Governments to constitute task forces/expert groups to make a rapid survey of all such units to take immediate measures for ensuring that all safety control and preventive measures are adopted. Government is also contemplating changes in the Factories Act, 1948, and the rules, to make them more stringent to ensure safety. The areas which Government have identified for technical assistance from ILO among other things, include major hazards control system in dangerous manufacturing processes including Chemical Industry. This problem will be examined by the Experts of the ILO Mission, when they take up the task in April, 1985.

I would like to assure the House that the safety standards required to be observed not